

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 1805
TO BE ANSWERED ON 10.03.2025

Felling of Trees in Dadra and Nagar Haveli

1805. SHRI PATEL UMESHBHAI BABUBHAI:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the number of trees cut down in the Union Territory of Dadra and Nagar Haveli and Daman and Diu during the last five years along with the reasons therefor;
- (b) whether any approval has been taken in this regard, if so, the details thereof along with the authorities granted such approvals;
- (c) the details of the utilisation of the logs of those trees along with the place where those logs have been stored, if not used; and
- (d) whether the said logs have been sold, if so, the details of the process of sale of the logs along with the details of the related documents in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI KIRTI VARDHAN SINGH)

(a) and (b) The protection and management of forest and tree resources is primarily the responsibility of the concerned State Government/Union Territory Administration. There are legal frameworks for the protection and management of forest and tree resources which include, the Indian Forest Act 1927, Van (Sanrakshan Eevam Samvardhan) Adhiniyam 1980, and the State Forest Acts and Rules. The State Governments /UT Administrations take appropriate actions to protect forests and trees as per the provisions made under these Acts/ Rules. The details in this regard are maintained by the concerned State Government/ UT Administration.

Further, as per the report received from the Union Territory of Dadra & Nagar Haveli and Daman & Diu, 'the Dadra & Nagar Haveli and Daman & Diu Preservation of Trees Act, 1984' was enacted for the preservation of trees in the Union Territory of Goa, Daman & Diu and later extended to Dadra & Nagar Haveli in the year 1999. Under the Act, felling of trees is regulated as per section 9 and permission is granted to fell, cut, remove or dispose of trees.

Trees have also been felled on receipt of approval under the Van (Sanrakshan Eevam Samvardhan) Adhiniyam, 1980 from the Regional Office of the Ministry of Environment, forests and Climate Change.

As per the report received from the Union Territory of Dadra & Nagar Haveli and Daman & Diu, approval has been granted for felling of 21,402 trees under Dadra & Nagar Haveli and Daman & Diu Preservation of Trees Act, 1984 and 5289 trees under Van (Sanrakshan Eevam Samvardhan) Adhiniyam, 1980 during the last five years since 2020-21. Under the

Dadra & Nagar Haveli and Daman & Diu Preservation of Trees Act, 1984, the concerned Deputy Conservator of Forests are the Tree Officer and are competent to grant the permission for felling of trees.

(c) and (d) As per the report received from the Union Territory of Dadra & Nagar Haveli and Daman & Diu, the logs are stored and stacked at Forest Timber Depot at Khanvel, Rudana and Talavali in Dadra & Nagar Haveli and sold periodically under public auctions. The revenue generated out of these auctions is credited to the Government Treasury. The details of sold logs in the last three years (2022-23 to 2024-25) are given in Annexure-I.

Annexure referred to in the reply to part (d) of the Lok Sabha Unstarred question no. 1805 due for answer on 10.03.2025 regarding Felling of Trees in Dadra and Nagar Haveli asked by Shri Patel Umeshbhai Babubhai

The details of logs sold in Dadra & Nagar Haveli since 2022-23		
Year	Quantity (in cubic meter)	Bid Price (in rupees)
2024-25	1353.873	94,18,600.00
2023-24	4046.822	1,49,15,084.00
2022-23	2217.629	26,11,650.00
Total	7,618.32	2,69,45,334.00

The details of logs sold in Daman & Diu since 2022-23		
Year	Quantity (in cubic meter)	Bid Price (in rupees)
2024-25	-	-
2023-24	605.737	5,63,000.00
2022-23	1755.505	19,52,262.00
Total	2,361.242	25,15,262.00